

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (PIL) No. 269 of 2021**

Jai Prakash Pandit **Petitioner**
Versus
The State of Jharkhand & Ors. **Respondents**

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner : Mr. Indrajit Sinha, Advocate
For the State : Mr. Rajiv Ranjan, Advocate General
Mr. Piyush Chitresh, A.C. to A.G.

Oral Order

05 / Dated : 09.09.2021

I.A. No. 4870 of 2021

This Interlocutory Application has been filed on behalf of the writ petitioner by which certain provisions of Jharkhand Panchayat Raj Act, 2001 have been amended.

In the facts and circumstances, this Interlocutory Application is allowed. The writ petitioner is permitted to challenge the validity of the amendment which stands appended as Annexure-1 to the writ petition.

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As prayed by the learned Advocate General, let this matter be put up on 30.09.2021 so that proper instruction could be taken and, if needed, counter affidavit be filed.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)